

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

21

ORDERS OF THE BENCH

Date of Order: 18.07.2012

OA No. 568/2009

Mr. C.B. Sharma, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsels appearing on behalf of the respective parties.

2. Learned counsels appearing on behalf of the respective parties submit that the effect and operation of the impugned order dated 20.10.2009 (Annexure A/1) has been stayed by the Hon'ble Allahabad High Court.

3. In view of this fact, we are of the view that the O.A. may be disposed of subject to the decision of the Hon'ble Allahabad High Court with liberty to the respective parties to move simple application for revival of the present case, and further in view of the stay order passed by the Hon'ble Allahabad High Court, the status quo as on date shall be maintained. Ordered accordingly.

4. With the above observations and directions, the present Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat